Mahila Udyog Park II, Ecotech-III, Greator Noida Distt. Gautam Buddh Nagar - 201306 Accordingly it is read as Plot no. 11 A at Mahila Udyog Park II, Ecotech - III, Greator Noida Distt. Gautam Buddh Nagar - 201306. All are requested to note the same

Date: 09.12.2022 **Authorized Officer**
Place: South Delhi **Punjab National Bank**

13/12/22
Financial Exp.

FORM - A
REVIVAL OF CIRP
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF TRN ENERGY PRIVATE LIMITED

	RELEVANT PARTICULARS	
1.	Name of corporate debtor	**TRN ENERGY PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	17th November, 2006
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC - Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40109DL2006PTC155618
5.	Address of the registered office and principal office (if any) of corporate debtor	18, VASANT ENCLAVE RAO TULA RAM MARG, NEW DELHI DL 110057 IN
6.	Insolvency commencement & Revival date in respect of corporate debtor	7th December 2021, **Revival of CIRP-30/11/2022**
7.	Estimated date of closure of insolvency resolution process	**29th May 2023 (180 days)**
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ramkripal Sharma, Regn. No. IBBI/IPA-002/IP-N01126/ 2021-2022/13669
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No.133, DDA SFS, Sector-6 pocket-1 Dwarka, New Delhi-110075. Email: iprksharma@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No.133, DDA SFS, Sector-6 pocket-1 Dwarka, New Delhi-110075. Email: cirptrnenergy@gmail.com
11.	Last date for submission of claims	**23rd December, 2022**
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-V has ordered the revival of commencement of a corporate insolvency resolution process (CIRP) in respect of **TRN Energy Private Limited** on **30th November 2022**.

The creditors of **TRN Energy Private Limited,** are hereby called upon to submit their claims with proof on or before **23rd December 2022** to the Interim Resolution Professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. For electronic submission, please access the link mentioned at Sr. No.14, alternatively this link can also be accessed through -not available

Submission of false or misleading proofs of claim shall attract penalties.

Date: 13th December,2022 **RamKripal Sharma**
Place: New Delhi **Interim Resolution Professional**
Reg. No.: IBBI/IPA-002/IP-N01126/2021-2022/13669

VAISHALI PHARMA LTD.
CIN: L52310MH2008PLC181632
Registered Office: 706 to 709, 7th Floor, Aravali Business Center, R. C. Patel Road, Off Sodawala Lane, Borivali (West) Mumbai-400 092
Telephone : 022242171819 | Email: investor@vaishalipharma.com ;

The borrower having
taken possession of t
read with rule 8 of the
The borrower in partic
be subject to the cha
and Seventy Rupees
The borrower's atten
secured assets.

Property no. 1: Prop
private no. 2, first flo
72 sq yds in ward no
Mrs Monika Chhibber
East: Other Property
Property no. 2: Pro
without roof rights, Pv
Chowk, situated in the
Swaroop Chhibber ha
East: Property No. 10

Date: 08.12.2022,

Whereas, the undersigne
Housing Finance Ltd.) (I
Security Interest Act 200
Interest (Enforcement) F
borrowers / co-borrowers
date of receipt of the said
and the public in general
of powers conferred on hi
and the public in general
subject to the charge of IIF
"The borrower's attentio
dues of the "IIFL HFL" tog
or transfer, the secured a
HFL" for transfer or sale o

Name of the Borrower(s)	Chandigarh BRANCH
Mrs. Neelam, Mr. Ajay Kumar, M/s Ajay Trading Co and Mr. Satish Kumar **(Prospect No. 783497)**	For, further details pleas to Karnataka Bank, Se Gurgaon, Haryana. **Place: Chandigarh Dat**

यूको
(भारत सरकार
सम्मान आपके
APPE

Whereas the unders
Securitisation and R
of powers conferred
dated **02.09.2022** c
mentioned in the noti
rupees & twenty tw
The borrower having
has taken possessio
of act read with rule 8
The borrower in part
will be subject to the
further interest from
The borrower's atter
secured assets.

All the stocks prese
Kirari, Main Mubar

Date: 12.12.202

Sale of Immovable pr
Office at Plot No.98,
Plot No. C -1,Sector
201301/ Plot No. 30/
the Securitisation and
Officer ("AO") of IIFL-
loan accounts/prospe
The Sale will be done

Borrower(s) / Co-Borrower(s) /Guarantor(s)	D
1. Mr. Vikas Saxena 2.Mrs.Sandhya Kumari (Prospect No 772901& 940903)	Rs. Six Th
	Bi Re

बाद दोनों नेताओं के बीच टेलीफोन पर पहले साथ आर्थिक भागीदारी बढ़ाने पर ध्यान व्य

जनसत्ता
13/12/22

प्रपत्र ए
सीआईआरपी का रिवाइवल
सार्वजनिक उद्घोषणा
[भारत दिवाला तथा दिवालिया मंडल (कॉर्पोरेट व्यक्तियों के लिए दिवाला पस्ताव प्रक्रिया) विनियमन, 2016 के विनियमन 6 के अंतर्गत]

टीआरएन एनर्जी प्राईवेट लिमिटेड के क्रेडीटरों के ध्यानार्थ

	संबंधित विवरण	
1.	कॉर्पोरेट ऋणधारक का नाम	टीआरएन एनर्जी प्राईवेट लिमिटेड
2.	कॉर्पोरेट ऋणधारक के निगमन की तिथि	17 नवम्बर, 2006
3.	वह प्राधिकरण जिसके अंतर्गत कॉर्पोरेट ऋणधारक निगमित/पंजीकृत है	कॉर्पोरेट कार्य मंत्रालय, आरओसी - दिल्ली
4.	कॉर्पोरेट पहचान संख्या/कॉर्पोरेट ऋणधारक का लिमिटेड लाएबिलिटी पहचान संख्या	U40109DL2006PTC155618
5.	कॉर्पोरेट ऋणधारक के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई हो) का पता	18, वसंत एन्क्लेव, राव तुला राम मार्ग, नई दिल्ली डीएल 110057 आईएन
6.	कॉर्पोरेट ऋणधारक के संदर्भ में दिवाला आरंभ होने की तिथि	7 दिसम्बर, 2021, सीआईआरपी का रिवाइवल-30/11/2022
7.	दिवाला प्रस्ताव प्रक्रिया के समापन की अनुमानित तिथि	29 मई, 2023 (180 दिन)
8.	अंतरिम प्रस्ताव प्रॉफिशनल का नाम, पंजीकरण संख्या, जो अंतरिम प्रस्ताव प्रॉफिशनल के रूप में कार्यरत है	राम कृपाल शर्मा, पंजी. सं. IBBI/IPA-002/IP-N01126/2021-2022/13669
9.	बोर्ड में यथा पंजीकृत अंतरिम प्रस्ताव प्रॉफिशनल का पता एवं ईमेलः	फ्लैट नं. 133, डीडीए एसएफएस, सेक्टर-6, पॉकेट-1, द्वारका, नई दिल्ली-110075 ईमेलः iprksharma@gmail.com
10.	अंतरिम प्रस्ताव प्रॉफिशनल कें साथ पत्राचार के लिये प्रयुक्त होने वाला पता तथा ईमेल	फ्लैट नं. 133, डीडीए एसएफएस, सेक्टर-6, पॉकेट-1, द्वारका, नई दिल्ली-110075 ईमेलः cirptrnenergy@gmail.com
11.	दावे जमा करने की अंतिम तिथि	23 दिसम्बर, 2022
12.	क्रेडीटर का वर्ग यदि कोई हो, धारा 21 की उप धारा (6ए) के उपबंध (बी) के अंतर्गत, अंतरिम प्रस्ताव प्रॉफिशनल द्वारा सुनिश्चित किया गया	लागू नहीं
13.	किसी वर्ग में क्रेडीटर्स के प्राधिकृत प्रतिनिधि के रूप में कार्य करने के लिये पहचान किये गये इन्सॉल्वेन्सी प्रॉफिशनल का नाम (प्रत्येक वर्ग से तीन नाम)	लागू नहीं
14.	(क) संबंधित प्रपत्र तथा (ख) प्राधिकृत प्रतिनिधियों का विवरण उपलब्ध हैः	वेबलिंकः https://ibbi.gov.in/home/downloads भौतिक पताः लागू नहीं

एतद्द्वारा सूचित किया जाता है कि राष्ट्रीय कम्पनी विधि अधिकरण, नई दिल्ली, पीठ-V ने 30 नवम्बर, 2022 को टीआरएन एनर्जी प्राईवेट लिमिटेड के संदर्भ में कॉर्पोरेट इन्सॉल्वेन्सी प्रस्ताव प्रक्रिया (सीआईआरपी) शुरू करने का आदेश दिया है। एतद्द्वारा टीआरएन एनर्जी प्राईवेट लिमिटेड के क्रेडीटरों को निर्देश दिया जाता है कि प्रविष्टि सं. 10 में वर्णित पते पर अंतरिम प्रस्ताव प्रॉफिशनल के पास 23 दिसम्बर, 2022 को या उससे पूर्व प्रमाण के साथ अपने दावे जमा करें।

फाइनांसियल क्रेडीटर्स केवल इलेक्ट्रॉनिक पद्धति से ही प्रमाण के साथ अपने दावे जमा कर सकते हैं। अन्य सभी क्रेडीटर्स व्यक्तिगत, डाक द्वारा अथवा इलेक्ट्रॉनिक माध्यमों से प्रमाण के साथ अपने दावे जमा कर सकते हैं। इलेक्ट्रॉनिक पद्धत्ति से उसे जमा करने के लिये कृपया क्रम सं. 14 में वर्णित लिंक पर जाऐं। वैकल्पिक रूप से इस लिंक को, के माध्यम एक्सेस किया जा सकता है- लागू नहीं।

दावे का गलत अथवा भ्रामक प्रमाण जमा करने पर दंडित किया जा सकता है।

तिथिः 13 दिसम्बर, 2022
स्थानः नई दिल्ली

रामकृपाल शर्मा
अंतरिम प्रस्ताव कर्मी

पंजी. सं.: IBBI/IPA-002/IP-N01126/2021-2022/13669

गुजरात
का

बंगलुरु, 12 दिसंब

कांग्रेस के
सोमवार को कहा
में उनकी पार्टी
कारगर साबित न
(आप) ने 'अनू
तथा मल्लिकार्जु
संभावनाओं को

पूर्व केंद्रीय म
विधानसभा चुनाव
उद्देश्य दिया है। उ
ने भारतीय जनत
बाहर कर दिया है
है कि हम इसे (
राज्य बनाएंगे।

IDB

वित्तीय आस्तियों
13(12) के सपठित
नोटिस जारी किय
दिनांक को इस
जबकी वे उक्त
उधारकर्ता/सह-
अधिनियम, की धा
निम्नलिखित संपत्ति
उधारकर्ता एवं ज
कोई लेन-देन न
उधारकर्ता के नाम

क्र. सं.	उधारकर्ता/सह गारंटर व का
1.	श्री जीजू जॉर्ज औ श्रीमती नि 'सह-उध
2.	श्री सुमित कु 'उधार

दिनांकः 12.12.2
स्थानः नई दिल्ल